

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/46(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH APRIL 2024

IN THE MATTER OF	MOHAN DOLUI VS GOURANGA COLD STORAGE PVT LTD
UNDER SECTION	SEC. 59 SEC. 241(1) SEC. 242(4) RULE 11 OF NCLT

Appearance (via video conferencing/physically)

Ms. Manju Bhuteria, Adv.] For the Petitioner
Ms. Tanvi Luhariwala, Adv.]
Ms. M. Bhattacharjee, Adv.]

Mr. Sandip Kumar De, Adv.] For the Respondent
Mr. Abhijit Sarkar, Adv.]
Mr. Abhik Chitta Kundu, Adv.]

ORDER

1. Learned Counsel for the Petitioner present. Learned Counsel for the Respondent present.
2. Heard the learned Counsel for the parties.
3. Learned Counsel appearing on behalf of the Respondent seeks time to file reply affidavit. At request, two weeks' time is granted to file the same.
4. Rejoinder affidavit, if any, be filed within a period of ten days.
5. *Status quo* be maintained in regard to shareholding and assets till the next date of hearing since the Petitioner apprehends that the shareholding and assets may be settled with, in the meantime.
6. List this matter on **22nd May, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**